

GOVERNMENT OF INDIA
MINISTRY OF WOMEN & CHILD DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO: 1275
TO BE ANSWERED ON 29.07.2026

ANGANWADI BUILDINGS IN ODISHA

1275. SMT. SULATA DEO:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Ministry proposes to construct permanent Anganwadi buildings in Odisha where centres are functioning from rented or temporary premises; and
- (b) if so, the district-wise details thereof ?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SAVITRI THAKUR)

(a) and (b) Under Mission Saksham Anganwadi and Poshan 2.0, various steps have been undertaken to improve the infrastructure facilities at Anganwadi Centres (AWCs). During 15th Finance Commission cycle, 40,000 Anganwadi Centres have been sanctioned for construction in convergence with MGNREGS.

Further, States/UTs have also been advised to continue to tap funds for construction of AWC buildings from various schemes such as Member of Parliament Local Area Development Scheme (MPLADS), Rural Infrastructure Development Fund (RIDF), Finance Commission Grants to Panchayati Raj Institutions, Multi- Sectoral Development Programme (MSDP) of Ministry of Minority Affairs, etc.

Under PM-JANMAN (Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan), a total of 2,500 Anganwadi Centres (AWCs) have been sanctioned for construction in PVTG (Particularly Vulnerable Tribal Groups) areas out of which 89 AWCs has been sanctioned for construction in the State of Odisha.

Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (DAJGUA) launched by the Ministry of Tribal Affairs (MoTA) focusses on convergence, outreach and saturation in approximately, 63,843 villages. Under DAGJUA, 875 AWCs have been sanctioned for construction.

Directions have been issued jointly by Ministry of Women & Child Development & Department of School Education & Literacy to States and UTs to co-locate Anganwadi Centres, which are

running on rent without sufficient infrastructure, at nearby Primary Schools, where space is available.

The implementation of the scheme falls under the ambit of State Governments and UTs administration. The matter regarding infrastructure is regularly taken up with them through sustained engagements and video conferences so as to ensure uninterrupted delivery of services to the beneficiaries.
